

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जी हां श्रीमान् । आई० ए० आर० आई० के एक विरुद्ध लिपिक श्री ए० डी० घोवर ने अपने घर रानी बाग, शकूरबस्ती में दिनांक 13-7-77 को आत्म हत्या की ।

(ख) आत्महत्या के कारणों का पता नहीं चला । श्री घोवर ने अपने पीछे अपना कोई नोट नहीं छोड़ा । उनका अपनी सर्विस संबंधी कोई समस्या भी नहीं थी ।

(ग) और (घ). जब से 1929 में भारतीय कृषि अनुसंधान परिषद् की स्थापना हुई है, 3 विज्ञानिकों तथा 2 दूसरे कर्मचारियों द्वारा आत्महत्याएं करने का पता चला है । उनमें से तीनों की आत्महत्याओं के कारणों का पता नहीं चल सका । शेष दो में से एक मामले की जांच खाद्य तथा कृषि मंत्रालय के एक उप-सचिव द्वारा की गयी थी और बाद में उसका परीक्षण तत्कालीन मंत्रीमण्डल सचिव द्वारा किया गया था । डा० विनोद शाह के मामले की जांच भारत सरकार द्वारा, 1972 में नियुक्त भारतीय कृषि अनुसंधान परिषद् की जांच समिति द्वारा की गयी, तथा इस समिति की सिफारिशें इस प्रकार के संशोधनों के साथ कार्यान्वित की गयी है जो सरकार द्वारा जरूरी समझे गये थे । अतः इन मामलों की जांच करने के लिए एक नये आयोग की नियुक्ति करना न्यायसंगत प्रतीत नहीं होता है ।

Damages due to Floods in Balaghat (Madhya Pradesh)

5566. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether eight villages were washed away by floods in Balaghat Parliamentary Constituency (Madhya Pradesh) in which standing crop in twenty thousand acres of land was damaged, more than hundred cattle

heads were lost and thousands of people were ruined; and

(b) if so, whether Government propose to provide Central assistance to the State at this hour of distress so as to provide relief to the affected people?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) The State Government of Madhya Pradesh have reported that as a result of heavy rains from the 4th to 6th July, 1977 in the Balaghat District, eight villages were affected, 102 houses were damaged and 69 cattle were lost. There was no loss of human lives. The damage to crops is being assessed by the State Government.

(b) The State Government have informed that they have so far provided a cash grant of Rs. 10,950 to flood affected people and free supply of timber has been arranged for repair of houses. However, with effect from 1-4-1974 no central assistance of non-plan nature is admissible to States for financing relief expenditure on natural calamities, which is to be met by the State Governments from the enhanced margin money provided to them by the Centre and from their own resources.

Bungalows allotted to Political Parties in New Delhi

5567. SHRI MOHAN LAL PIPIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the total number of bungalows and other buildings together with the plinth area allotted to the new Congress, the Congress Organisation and the Janata Party in New Delhi for carry on the Party work; and

(b) whether the above allotment is in proportion to the representation of the Parties in Parliament and elsewhere, if not, the reasons therefor?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA-

BILITATION (SHRI SIKANDAR BAKHT):

(a) :	Name of the party	No. of units	Effective living area in square Metres
1.	All India Congress Committee	4 4	1424.30 Type-I
2.	Congress (O) party in Parliament	2	73.00
3.	Delhi Pradesh Congress Committee	2	166.00
4.	Congress party in Parliament	7 2	7328.00 Type-I

No unit has been allotted to the Janata Party as such but 11 single suites in Vithalbhai Patel House are in occupation of the parties which have now merged to form the Janata Party.

(b) Allotment to the Parliamentary Parties are to be made on the basis of the strength of their employees and not on the basis of the number of their representatives in Parliament. The question of retention by the Congress Party in Parliament of the quarters allotted to it and the allotment of additional quarters to the Janata Party in Parliament in accordance with this criterion is under consideration.

Prosecution of Doctors running Nursing Homes and Clinics in Residential Areas

5568. DR. SUSHILA NAYAR:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the D.D.A. has decided to prosecute doctors running nursing homes and clinics in residential areas;

(b) whether Government are aware of the hardship likely to result to the citizens if doctors, clinics and nursing homes are removed from residential areas; and

(c) the proposed steps if any to check it?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) and (c). In order to avoid hardships, it has been decided by Delhi Development Authority as under:—

(i) **Clinics.**—Residential premises may be used as clinics if the area for such use is 500 sq. ft. or 25 per cent of the covered area of the premises, whichever is less, and the doctor lives in the same premises.

(ii) **Nursing Homes.**—These are ordinarily not to be allowed in residential premises. In individual cases however, temporary permission may be granted for a limited period upto 2 years on certain conditions, till such Homes can shift to a conforming building/area.

Master Plan for Development of Goa, Daman and Diu

5569. SHRI EDUARDO FALEIRO: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government of Goa, Daman and Diu have consulted the Central Government on a Master